

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 181/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company:

Agarwal Coal Corporation Pvt Ltd

V/s.

Prashant Fabrics (India) Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kiran Bhatiya	Advocate	Petitioner	[Signature]
2.	JANAK RAMESH SHAH	Advocate	Debtor	[Signature]

ORDER

Learned Advocate Mr. Kirankumar Bhatiya present for Operational Creditor/Petitioner. Learned Advocate Mr. Janak Shah present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Janak Shah filed Vakalatnama for Respondent.

Learned Advocate appearing on behalf of corporate debtor issued demand draft for an amount of Rs. 15 lacs in favour of operational creditor dated 04.12.2017 bearing D.D. no. 513777. The said demand draft is accepted by the learned Counsel appearing on behalf of operational creditor. He further requested sometime to take necessary instruction from the operational creditor so as to withdraw the application.

List the matter on 12.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.